

25.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Record reflects that in this matter stay has been granted by Hon'ble High Court of Delhi. Ld Counsel for the DH is directed to update the status of the stay granted. Put up on 08-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No.330/17

SONIA Vs. SUNITA AND ORS

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

None for Defendant nos. 1 and 2.

Sh Ranvir Vats, Ld Counsel for Defendant nos. 3 & 4.

Put up for filing reply and arguments on the application filed by the Plaintiff under order 22 rule 4 CPC on 04-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 996/17

YOGESH ADLAKHA AND ANR. Vs. DALJIT SINGH

(Main Matter : Civ DJ/0610516/2016)

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Decree Holder alongwith Sh KG Seth, Ld Counsel for the DH.

Put up for the purpose fixed on 22-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No 26/18

SHRIRAM TRANSPORT FINANCE COMPANY LTD Vs. SANT RAM AND ANR

Through Cisco Webex Video Conferencing

25.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to furnish fresh address of the JD.

Put up for the further proceedings on 22-01-2021.

At this stage, Ld Counsel Sh Ankit Sharma for the DH has appeared and he has been apprised of the next date of hearing.


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1446/17

Kotak Mahindra Bank Ltd. Vs. BHAGAT SINGH SAGGU

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1209/17

HDFC Bank Vs. SUDESH DEVI

25.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 27/18

SHRIRAM TRANSPORT FINANCE COMPANY LTD

Vs. SANJEEV AND ANR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.

At this stage, Ld Counsel Sh Ankit Sharma for the DH has appeared and he has been apprised of the next date of hearing.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 35/18

HDFC Bank Vs. NEETESH KUMAR KARN

25.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to furnish fresh address of the JD.

Put up for further proceedings on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 288/18

M/S AJIT AGENCIES Vs. M/S ARHAM CRAFTS


Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Fresh address of the JD not filed. Let the counsel for the DH file fresh address of the JD. Put up on 29-01-2021.


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 441/18

RELIANCE COMMERCIAL FINANCE LTD Vs. HARINDER PAL SINGH

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file the affidavit of the AR as per order dated 20-12-2019. Put up on 29-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

The DH is directed to furnish fresh address of the JD. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 148/18

Kotak Mahindra Bank Ltd. Vs. MUKESH KUMAR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 447/18

HDFC Bank Vs. VIPUL SHARMA

25.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

The DH is directed to furnish fresh address of the JD. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX NO. 458/18

HDFC Bank Vs. PRITPAL SINGH

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 457/18

HDFC Bank Vs. SOURABH D CHHABRA

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

The DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 550/18

HDB FINANCIAL SERVICES LTD. Vs. MUKESH M

25.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sahil Sharma, Proxy Counsel for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 546/18

HDFC Bank Vs. GOVIND RAM

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 540/18

TATA CAPITAL FINANCIAL SERVICES LTD. Vs. VANSH STEEL

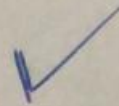
Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh Aayush Khetrapal, Ld. Counsel for the Defendant no. 1.


Defendant no. 2 is unserved.

Ld Counsel for the Defendant no. 1 submits that his WS is already on record. Further the record reflects that D-2 is not served.

Issue Summons to the defendant no. 2 through electronic mode i.e. email and whatsapp for 07-01-2021.

The counsel for the plaintiff is directed to file an affidavit with regard to service of defendant no. 2 through email and whatsapp and also that the email IDs and whatsapp numbers of defendant no. 2 provided by him are correct to his knowledge.

Let replication to the WS filed by the defendant no. 1 be also filed by the plaintiff on or before the next date of hearing with an advance copy to the Ld Counsel for defendant no. 1 at least ten days in advance to the next date of hearing.


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX 547/19

UMIT LUTHRA S/O LT SH V.K LUTHRA Vs. GUNEET SINGH KHURANA

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Ritesh Oberoi, Ld Counsel for the DH.

It is submitted by the Ld Counsel for the DH that certain installments are still pending against the JD.

Issue notice to the JD through electronic mode i.e. email and whatsapp for 27-11-2020.

The counsel for the DH is directed to file an affidavit with regard to service of JD through email and whatsapp and also that the email IDs and whatsapp numbers of the JD provided by him are correct to his knowledge.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 304/19

RELIANCE COMMERCIAL FINANCE LTD Vs. VIJAY KUMAR YADAV AND ANR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Kartik Kumar, Id Counsel for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX 653/19

M/S UNITED PETRO FINANCE LTD Vs. M/S APPARELS AND ORS

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Ravi Kumar, Ld Counsel for the DH.

Steps not taken, therefore process could not be issued.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 825/19

M/S INDIA INFOLINE FINANCE LTD Vs. OM GRAPHICS AND ANR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 29-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 777/19

M/S KOTAK MAHINDRA BANK LTD Vs. RAVI KUMAR

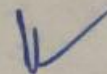
Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Suit No. CS (COMM) 1/17/2019
Rohit Khurana Vs Sarabjeet Singh

Through Cisco Webex Video Conferencing

25.09.2020

Fresh miscellaneous application under section 151 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh Sanjeev Sarkar, Ld Counsel for the
Defendant: 9971989384)
Put up on 26-09-2020.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Suit No. CS (COMM) 1/18/2019
Sakshi Malik Vs Sarabjeet Singh

Through Cisco Webex Video Conferencing


25.09.2020

Fresh miscellaneous application under section 151 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh Sanjeev Sarkar, Ld Counsel for the
Defendant: 9971989384)

Put up on 26-09-2020.


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No. 10253/16

SATPAL MALHOTRA AND ANR Vs. MOHINDER NATH RAKHEJA AND ANR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Ajay Garg, Ld Counsel for the plaintiff.

None for the defendant.

Ld Counsel for the plaintiff submits that two applications viz. application under order 11 rule 14 CPC and under section 45, 47 & 73 of Indian evidence Act are pending disposal.

Put up for arguments on both the applications on 29-01-2021.

Interim order to continue till the next date of hearing.



**(Manish Sharma)
ADJ-01/West
THC/25-09-2020**

Civil Suit No. 9464/16

RAMESH CHAND DHIMAN Vs. JASPREET SINGH ANR.


Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Record reflects that an application U/o 7 rule 14 has been filed by the plaintiff. Put up for filing reply to this application and arguments on 25-01-2021.


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

25.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the petitioner.

Respondent no. 1 is ex-parte.

Sh Rajbir Singh Lathwal, Ld Counsel for respondent nos. 2, 3 & 4.

Record reflects that mediation in this matter has failed.

Ld Counsel for respondent nos. 2, 3 & 4 submits that his reply to the appeal is already on record.

Put up for final arguments 27-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Girish Kohli, Ld Counsel for the plaintiff.

None for the defendant.

Ld. Counsel for the plaintiff submits that his application U/o 12 rule 6 is pending to which no reply has been filed by the defendant. Put up for reply / arguments on this application on 28-11-2020.



**(Manish Sharma)
ADJ-01/West
THC/25-09-2020**

Civil Suit No. 7885/16

ANITA SURI Vs. TEXTILES COMMITTEE AND ANR.

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Mohd Irshad, Ld Counsel for the plaintiff.

None for the Defendant.

Ld Counsel for the plaintiff submits that the defendants has filed an application for production of original documents to which reply is yet to be filed for which an adjournment is sought. Same is granted.

Put up for reply/arguments on this application on 21-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 22-02-2021 for PE.

Counsel for the plaintiff is directed to supply the copy of affidavit to be tendered in evidence on behalf of the plaintiff to the counsel for the defendant at least ten days prior to the next date, if not already supplied.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No. 8701/16

JASWINDER SINGH ANR. Vs. VEERA WALI ORS.


Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 22-02-2021 for PE. Put up for appearance of PW-1 and her evidence.**


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No. 150/20

DAYA RAM Vs. MAYA PRASAD

25.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Markandey Gupta, Ld Counsel for the plaintiff.

On 26-02-2020 summons were issued to the Defendant. However, service report is awaited. **Put up for service report / further proceedings on 15-12-2020.**

In the meantime, **let fresh summons be issued to the defendant through electronic way i.e. email and whatsapp for 15-12-2020.**

The counsel for the plaintiff is directed to file an affidavit with regard to service of the defendant through email and whatsapp and also that the email IDs and whatsapp numbers of the defendant provided by him are correct to his knowledge.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1167/19

M/S UNITED PETRO FINANCE LIMITED Vs. M/S MOBILE AT HUB AND ORS

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Ravi Kumar, Ld Counsel for the DH.

Plaintiff is directed to file calculation sheet and affidavit of there being no stay on or before the next date of hearing.

Put up for the purpose fixed on 15-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Ms Priyanka Kakkar, Ld Counsel for the defendant nos. 1 & 2.

It is observed that PW-1 was examined in chief on an earlier date.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned. **Put up for cross-examination of PW-1 by defendant no. 1 & 2 on 18-02-2021.**


(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No. 7850/16

SURESH KUMAR Vs. AKHILESH SINGH

25.09.2020 Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 18-02-2021 for PE. Put up for appearance of PW-1 and his cross-examination.**

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1107/19

Kotak Mahindra Bank Ltd. Vs. AMIT SHARMA AND ORS

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1106/19

HDFC Bank Vs. RANJEESH SINGH

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Kartik Kumar, Ld Counsel for the DH.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1105/19

HDFC BANK LTD Vs. SARFARAJ HUSAIN

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Kartik Kumar, Ld Counsel for the DH.

Service report of the JD is not on record. Same is awaited.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 28/18

SHRIRAM TRANSPORT FINANCE COMPANY LTD Vs.

JAGPREET SINGH AND ANR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

JD no. 1 is unserved and JD No. 2 is absent.

Put up for the purpose fixed on 22-01-2021.

At this stage, Ld Counsel Sh Ankit Sharma for the DH has appeared and he has been apprised of the next date of hearing.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1103/19

HDFC BANK LTD.Vs. MAMTA DEVI

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Kartik Kumar, Ld Counsel for the DH.

Service report of the JD is not on record. Same is awaited.

Put up for the purpose fixed on 22-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 548/18

HDB FINANCIAL SERVICES LTD Vs. RAJESH KUMAR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sahil Sharma, Proxy Counsel for the DH.

Put up for the purpose fixed on 22-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 618/19

M/S HOME CREDIT INDIA FINANCE P. LTD. Vs. CHANDER SHEKHAR

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet and affidavit of there being no stay. Put up on 29-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1125/19

POOJA FINELEASE LTD Vs. AMIT BHATIA AND ANR

Through Cisco Webex Video Conferencing

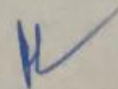
25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Upendra Chaudhary, Ld Counsel for the DH.

Service report is awaited.

Put up for the purpose fixed on 22-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 544/18

HDFC Bank Vs. PARAMJEET SINGH

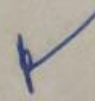
25.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 29-01-2021.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Rajbir Singh Lathwal, Ld Counsel for the appellants.

None for the respondents.

Ld Counsel for the appellants submits that none of the respondents have filed reply to his appeal.

Put up for filing of reply by the respondents and arguments on 27-01-2021.

The respondents are directed to supply the copy of the reply to the Ld Counsel for the appellant/ other respondents at least 15 days prior to the next date of hearing.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

Civil Suit No. 11082/16

RAM KUMAR Vs. HAR MAHESH KUMAR

25.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 13-01-2021 for DE.

Counsel for the defendant is directed to supply the copy of affidavit to be tendered in evidence on behalf of the defendant to the counsel for the plaintiff at least fifteen days prior to the next date if not supplied yet.



(Manish Sharma)
ADJ-01/West
THC/25-09-2020

EX No. 1340/17

BAJAJ FINANCE LTD. Vs. SANJAY MEENA

Through Cisco Webex Video Conferencing

25.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 22-01-2021.

(Manish Sharma)
ADJ-01/West
THC/25-09-2020